

[Mr. Speaker]

I am not here to give advice as to how he should do it. If he does so, I will find fault with it.

12.16 hrs.

CORRECTION OF ANSWER TO A QUESTION RE: CASUALTIES IN GOA OPERATION

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): May I make a small correction? A question was asked in the Question Hour about casualties in the Goa operation. I find that there is an unstarred question today in this House, which gives the number. If you like, I will read it—two or three lines.

Mr. Speaker: If he wants to treat it as a starred question, I have no objection.

Shri Jawaharlal Nehru: I want to correct what I said.

Shri S. M. Banerjee (Kanpur): I want to know, before our victory, how many people were killed by them during the struggle.

Shri Jawaharlal Nehru: I want to correct what I said. The casualties on the Portuguese side were 45 killed, 55 wounded and one missing, believed killed. On the Indian side, there were 22 killed and 53 wounded.

Raja Mahendra Pratap (Mathura): May I know why you are upset today? (*Interruptions*).

12.16½ hrs.

RE: MOTOINS FOR ADJOURNMENT

Shri Nath Pai (Rajapur): Mr. Speaker, you have been pleased to disallow my adjournment motion about the strike. It is in the public sector and ten thousand employees of the Heavy Electricals Limited in Bhopal have been on strike. This is

a matter which comes within the purview of this House. We would like to know the position.

Mr. Speaker: I have been informed that the strike has been called off and it has appeared in the Press.

Shri Nath Pai: How are we to know? The Minister may take the House into confidence.

The Minister of Industry (Shri Manubhai Shah): The House will be glad to know that the strike has been called off yesterday and the work has been resumed fully. With your permission, I propose to make a full statement tomorrow on this matter.

Shri Khushwaqt Rai (Kheri): I had given notice of an adjournment motion regarding uncrushed cane in U.P. and Bihar. You have disallowed that motion. I would like to request you to treat it as a calling attention notice.

Mr. Speaker: Let him give notice.

12.17 hrs.

PAPERS LAID ON THE TABLE

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (FOURTH AMENDMENT) RULES, TEXTILES (PRODUCTION BY HANDLOOM) CONTROL AMENDMENT ORDER AND RUBBER (FIRST AMENDMENT) RULES.

The Minister of Industry (Shri Manubhai Shah): On behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy each of the following papers:—

- (i) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1408 dated the 25th November, 1961 under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library See No. Lt-3485*].